

Annexure -7

Name of the Corporate Debtor: Privilege Industries Limited

Date of Commencement of CIRP: 15th February 2023 (Order received on 20th February 2023)List of Creditors as on 13th July 2023

List of Operational creditors (Government Dues)

S. No	Details of Claimant		Details of Claim received		Details of Claim admitted				Amount of Contingent claim	Amount of any mutual Department Government dues, that may be set-off	Amount under verification	Amount rejected	Remarks																																													
	Ref No.	Name of Claimant	Date of claim submission	Amount claimed	Amount admitted	Nature of Claim	Whether Related Party?	% of voting share in CoC, if applicable																																																		
1	OCC(Stat) - 1	Deputy Commissioner of State Tax (MUM-E-609), Govt. of Maharashtra	03-Mar-23	2,81,33,674	2,81,33,674	State Tax	No	0%	-	-	-	-	<p>Claims pertaining to 2015-16 CST, 2016-17 VAT, 2016-17 CST, 2017-18 VAT, 2017-18 CST</p> <p>The split of dues claimed & admitted between the Corporate Debtor own operations and Crown Beers India Pvt Ltd (CBIPL) related to bottling operations conducted in the brewery unit of the Corporate Debtor by CBIPL is provided below:</p> <p>Claims submitted</p> <table border="1"> <thead> <tr> <th>Year</th> <th>Regime</th> <th>Liability of Corporate Debtor</th> <th>Liability due to bottling operations of CBIPL</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>2015-16</td> <td>CST</td> <td>-</td> <td>2,81,33,674</td> <td>2,81,33,674</td> </tr> <tr> <td>2016-17</td> <td>VAT</td> <td>26,95,534</td> <td>17,22,919</td> <td>44,18,453</td> </tr> <tr> <td>2016-17</td> <td>CST</td> <td>5,59,603</td> <td>5,59,23,183</td> <td>5,64,82,786</td> </tr> <tr> <td>2017-18</td> <td>VAT</td> <td>5,20,44,790</td> <td>33,74,359</td> <td>5,54,19,149</td> </tr> <tr> <td>2017-18</td> <td>CST</td> <td>-</td> <td>16,91,23,390</td> <td>16,91,23,390</td> </tr> <tr> <td>Total</td> <td></td> <td>5,52,99,927</td> <td>25,82,77,526</td> <td>31,35,77,452</td> </tr> </tbody> </table> <p>Claims Admitted</p> <table border="1"> <thead> <tr> <th>Year</th> <th>Regime</th> <th>Liability of Corporate Debtor</th> <th>Liability due to bottling operations of CBIPL</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>2015-16</td> <td>CST</td> <td>-</td> <td>2,81,33,674</td> <td>2,81,33,674</td> </tr> </tbody> </table>	Year	Regime	Liability of Corporate Debtor	Liability due to bottling operations of CBIPL	Total	2015-16	CST	-	2,81,33,674	2,81,33,674	2016-17	VAT	26,95,534	17,22,919	44,18,453	2016-17	CST	5,59,603	5,59,23,183	5,64,82,786	2017-18	VAT	5,20,44,790	33,74,359	5,54,19,149	2017-18	CST	-	16,91,23,390	16,91,23,390	Total		5,52,99,927	25,82,77,526	31,35,77,452	Year	Regime	Liability of Corporate Debtor	Liability due to bottling operations of CBIPL	Total	2015-16	CST	-	2,81,33,674	2,81,33,674
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16,91,23,390	6,49,49,868	State Tax	No	0%	-	-	-	10,41,73,522																																																		

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2016-17	VAT	13,03,014	15,70,415	28,73,429
2016-17	CST	5,59,603	5,59,23,183	5,64,82,786
2017-18	VAT	5,20,44,790	33,74,359	5,54,19,149
2017-18	CST	-	6,49,49,868	6,49,49,868
Total		5,39,07,407	15,39,51,500	20,78,58,907

Liability (claim amounts) arising from sales tax relating to CBIPL bottling operations is a pass-through liability as per settlement agreement dated 18th January 2023 and the same need to be recovered from CBIPL.

The reasons for rejection of claims are provided below:

1. FY 2016-17 VAT - Corporate Debtor has paid tax dues of INR 19,06,458 (INR 17,18,278 vide Challan No. MH008167477202122E & INR 1,88,180 vide Challan No. MH008171290202122E on 28th October 2021), however the claimant has only considered payment of INR 3,61,434. Hence the claim has been rejected to the extent of additional payment made which was not considered by the claimant.
2. FY 2017-18 CST - The claimant has submitted claim for INR 16,91,23,391 based on an earlier assessment order passed by the claimant on 22nd December 2021. However, the claimant has passed a rectified assessment order on 3rd February 2022 based on additional documents provided by the Corporate Debtor. As per the rectified assessment order, the final due amount is INR 6,49,49,868 (Tax - INR 2,82,79,020 and Interest - 3,66,70,848). Hence, claim to the extent of rectified assessment order is admitted.

2	OCC(Stat) - 2	Deputy Commissioner of State Tax (MUM-E-609), Govt. of Maharashtra	01-Jun-23	1,35,52,208	-	State Tax	No	0%	-	-	-	1,35,52,208	<p>Claims pertaining to 2018-19 VAT & 2018-19 CST</p> <p>As per the Regulations 12 (2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("CIRP Regulations"), a creditor may file its claim on or before the 90th day from the insolvency commencement date, which in the present case is May 21, 2023. However, this claim has been submitted on 1st June 2023, which is beyond the 90th day from Insolvency Commencement date and hence the same has not been considered.</p> <p>The split of dues claimed between the Corporate Debtor and CBIPL on behalf of the bottling operations conducted in the brewery unit of the Corporate Debtor is provided below:</p> <p>Claims submitted</p> <table border="1"> <thead> <tr> <th>Year</th> <th>Regime</th> <th>Share of Corporate Debtor</th> <th>Share of bottling operations of CBIPL</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>2018-19</td> <td>VAT</td> <td>57,220</td> <td>1,34,94,988</td> <td>1,35,52,208</td> </tr> <tr> <td>2018-19</td> <td>CST</td> <td>3,61,71,899</td> <td>74,37,60,258</td> <td>77,99,32,157</td> </tr> <tr> <td>Total</td> <td></td> <td>3,62,29,119</td> <td>75,72,55,246</td> <td>79,34,84,365</td> </tr> </tbody> </table>	Year	Regime	Share of Corporate Debtor	Share of bottling operations of CBIPL	Total	2018-19	VAT	57,220	1,34,94,988	1,35,52,208	2018-19	CST	3,61,71,899	74,37,60,258	77,99,32,157	Total		3,62,29,119	75,72,55,246	79,34,84,365
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Year wise 2018-19 VAT 2018-19 CST	77,99,32,157	-	State Tax	No	0%	-	-	-	77,99,32,157																								
2	OCC (Stat) - 3	E.S.I. Corporation Sub Regional Office Pune-411037	24-Mar-23	45,988	45,988	ESI	No	0%	-	-	-	-	Admitted																				
3	OCC (Stat) - 4	Municipal Corporation of Greater Mumbai	23-Jun-23	5,68,56,354	-	Unpaid Property taxes	No	0%	-	-	-	5,68,56,354	As per the Regulations 12 (2) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("CIRP Regulations"), a creditor may file its claim on or before the 90th day from the insolvency commencement date, which in the present case is May 21, 2023. However, this claim has been submitted on 23rd June 2023, which is beyond the 90th day from Insolvency Commencement date and hence the same has not been considered.																				
		Total		1,16,39,64,160	20,79,04,894			-	-	-	-	95,60,59,266																					